

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 698 OF 2023**

**IN THE MATTER OF:**

KAUSHALYA SHARMA

...APPLICANT

VERSUS

MATHURA VRINDAVAN DEVELOPMENT AUTHORITY & ANR.

... RESPONDENTS

**INDEX**

S. NO.	PARTICULARS	PAGE NO.
1.	Reply affidavit on behalf of the Respondent No. 1 – Mathura Vrindavan Development Authority	1-6
2.	<u>ANNEXURE – R/1</u> A true copy of the letter dated 17.01.2024 issued by the answering Respondent.	7
3.	<u>ANNEXURE – R/2</u> A true copy of the letter dated 20.01.2024 issued by the builder company.	8
4.	<u>ANNEXURE – R/3 (Colly)</u> A true copy of the report along with the map sanctioning letter and sanctioned map, and letter issued by the RWA dated 24.01.2024 submitted by the Regional Junior Engineer.	9 - 13
5.	<u>ANNEXURE – R/4</u> A true copy of the notice dated 29.01.2024 issued by the answering Respondent.	14
6.	<u>ANNEXURE-R/5</u> Some of the photographs of site	15 - 31

7. Vakalatnama

32

NEW DELHI

DATE: 01.02.2024

Through



**(RACHIT MITTAL)**

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**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 1 -**

**MATHURA VRINDAVAN DEVELOPMENT AUTHORITY**

I, Sumit Kumar S/o Shri Shiv Narayan aged about 27 years working as Assistant Engineer, Mathura Vrindavan Development Authority, Mathura, U.P., presently at Noida do hereby solemnly affirm and declare as under: -

1. That I, in the aforesaid capacity, am well conversant with the facts and circumstances of the case derived from information from the official record. Hence, I am competent to swear this affidavit.
2. That I have gone through the application so preferred by the Applicant and have understood the contents thereof.
3. That the present application has been filed before this Hon'ble Tribunal by the Applicant who is a member of the group housing situated at Plot No. GH - 06, under the Rukmani Vihar Residential Scheme of the answering Respondent.

That the above group housing construction by 'Paras Realtech Limited, G-30/31, Ground Floor Cross Rivermall CBD Shahdara - 110032' (hereinafter 'Builder Company') was approved by the answering Respondent on Plot No. GH-06 after submission of the



*Sumit*

group housing plan as per the standards. The answering Respondent sanctioned the map under the prescribed terms and conditions bearing Map No.162/ V-10-11 dated 26.11.2010.

5. That after the abovementioned map sanctioned by the answering Respondent, the construction of the residential society was done by the builder, and the Applicant is a resident of the same residential society.
6. It is pertinent to mention here that the Applicant had never made any complaint regarding any grievance before the answering Respondent.
7. That the Applicant has made following prayers in the captioned matter:

- "i. Direct the Respondent No. 01 to issue directions to the Respondent No. 02 to create green belt in the Housing complex by planting trees and creating green space in compliance with Order bearing no.- 3348/8-1-10-17 various/03 T.C.-1 dated 05<sup>th</sup> August 2010 issued by the Housing & Urban Planning Section-1 of Government of Uttar Pradesh with regard to rain water harvesting and plantation of trees for improving environment in respect of the Respondent No. 02 Group Housing Society.*
- ii. Impose suitable penalty/costs upon the Respondent No. 2 for contravening the sanctioned building plan by not creating Green space and ignoring the above said Order dated 5<sup>th</sup> August, 2010 as also the directions of the Respondent No. 1; and*
- iii. Pass any other order as this Hon'ble Tribunal may deem fit and proper in facts and circumstances of the case."*



That the abovementioned application was listed before this Hon'ble Tribunal on 10.11.2023 wherein this Hon'ble Tribunal was pleased to pass the following order:

*Sun.*

*“4. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of CPCB, State PCB and District Magistrate, Mathura and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The State PCB will be the nodal agency for coordination and compliance.*

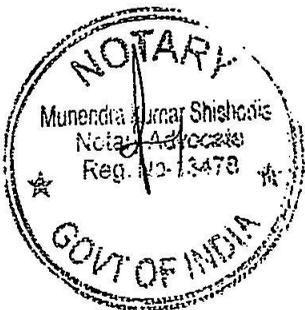
*5. Factual and Action taken Report may be submitted within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. 6. List for further consideration on 02.02.2024.*

*7. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to CPCB, State PCB, and District Magistrate, Mathura by e-mail for requisite compliance.”*

9. That in compliance with the aforementioned order dated 10.11.2023

the following action was taken by the answering Respondent:

- i. The answering Respondent issued a letter dated 17.01.2024 to the builder company and informed that the Applicant who is a resident of a group housing society developed by them has filed an application before this Hon'ble Tribunal wherein it was mentioned that there is no development of a green belt by way of plantation of Ashoka Trees around the group housing society and rainwater harvesting system and solar water heating system in accordance with the provision of standards mentioned in the sanctioned map/sanction letter. Further, the answering Respondent in said letter directed the builder company to submit its reply within 3 days failing



*Sun.*

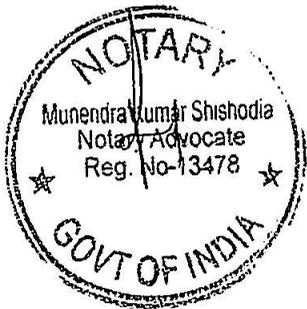
which the action will be taken as per the rules of Uttar Pradesh Town Planning and Development Act, 1973.

A true copy of the letter dated 17.01.2024 issued by the answering Respondent is annexed herewith and marked as **ANNEXURE – R/1**

- ii. In pursuant to the abovementioned letter dated 17.01.2024, the builder company vide its letter dated 20.01.2024 informed the answering Respondent that the Rukmani Vihar Society has been constructed by the builder company and the green belt was developed by it around the group housing society but on the request of the residents due to the dampness/termite, the development of green belt was closed and converted into the concrete. The builder company also informed that as per the building standards, trees were also been planted along with the swings which are still installed, and the rainwater harvesting system is functioning in the society.

A true copy of the letter dated 20.01.2024 issued by the builder company is annexed herewith and marked as **ANNEXURE – R/2**

- iii. That the answering Respondent in pursuant to the letter dated 20.01.2024 directed its Junior Engineer to submit a report after inspecting the group housing society, and the said report along with the map sanctioning letter and sanctioned map, and letter issued by the RWA dated 24.01.2024 was submitted by the Junior Engineer on 25.01.2024. It is submitted that



*Signature*

after the perusal of the said report, it was found that there is a violation of the standards/ provisions mentioned in the sanctioned map as there was no development of the green belt around the housing society.

A true copy of the report along with the map sanctioning letter and sanctioned map, and letter issued by the RWA dated 24.01.2024 submitted by the Junior Engineer is annexed herewith and marked as **ANNEXURE – R/3 (colly)**

- iv. After such a violation on account of the non-development of the green belt around the housing society as per the provisions/standards mentioned in the sanctioned map which is also admitted by the builder company in its letter dated 20.01.2024, the answering Respondent issued a notice dated 29.01.2024 and directed the builder company to construct a green belt around the housing society instead of concrete floor failing which the action will be taken against the builder company as per the provisions of U.P. Town Planning and Development Act, 1973.

A true copy of the notice dated 29.01.2024 issued by the answering Respondent is annexed herewith and marked as

**ANNEXURE – R/4**



10. That as per the abovementioned report and site inspection, the green belt was developed by the builder company but on the request of the colony residents due to dampness in their houses, it has been

Signature

converted into a concrete floor, and the trees have been found on the spot were more than the prescribed standards and also the other facilities have been found to be available as per the standards/provisions mentioned in the sanctioned map. Some photographs of site are annexed and marked as ANNEXURE – R/5

11. It is submitted that the answering respondent has always been vigilant in exercising its duties and fulfilling its responsibilities with due care and consciousness at all times and will comply with the orders/ directions passed by this Hon'ble Tribunal from time to time.

*Sun.*  
DEPONENT

**VERIFICATION: -**

The contents of the above reply affidavit from paragraphs 1 to 11 are true and correct as per the official records. Nothing is wrong therein and nothing material has been concealed therefrom.

Verified at Noida today on this 1<sup>st</sup> day of February, 2024



*Sun.*  
DEPONENT

ATTESTED

Munendra Kumar Shishodia  
Notary Advocate  
Reg. No-13478

01 FEB 2024



मथुरा-वृन्दावन विकास प्राधिकरण  
राजकीय संग्रहालय, डैम्पीयर नगर, मथुरा

पत्र संख्या: म0वृ0वि0प्रा0/2024-25

दिनांक: 17/01/2024

श्री चन्द्रेश जोशी पारस,  
रीयलटेक प्रा0लि0।  
जी0-30/31 ग्राउण्ड फ्लोर,  
क्रास रीयल माल सी0वी0डी0 शाहदरा-110032

विषय: मानचित्र संख्या-162/वी/10-11 में उल्लेखित शर्तों का पालन किये जाने के सम्बन्ध में।

उपर्युक्त विषयक मानचित्र संख्या-162/वी/10-11 में रेनवाटर हार्वेस्टिंग प्रणाली, ब्लॉकों के चारों आरें ग्रीनरी, पेड लगाने व सोलर वाटर हीटिंग सिस्टम का प्राविधान करना था। जिसके सम्बन्ध में ग्रुप हाउसिंग बिल्डिंग में निवासी श्रीमती कौशिल्या शर्मा द्वारा मा0 एन0जी0टी0 के समक्षा याचिका योजित करते हुये इस आशय की शिकायत की गयी है कि ग्रुप हाउसिंग बिल्डिंग के चारों तरफ वृक्षारोपण/ग्रीन बैल्ट अशोक वृक्ष आदि लगाने तथा रेनवाटर हार्वेस्टिंग सिस्टम एवं सोलर वाटर हीटिंग सिस्टम का प्राविधान मानकों के अनुरूप नहीं किया गया है।

अतः आपको को निर्देशित किया जाता है कि उक्त के सम्बन्ध में आप अपना स्पष्टीकरण पत्र प्राप्ति के 03 दिन में उपलब्ध कराना सुनिश्चित करें। अन्यथा उ0प्र0 नगर नियोजन एवं विकास अधिनियम-1973 की सुसंगत धाराओं में कार्यवाही प्रस्तावित कर दी जायेगी। जिसकी समस्त जिम्मेदारी आपकी होगी।

सहायक अभियन्ता,  
मथुरा-वृन्दावन विकास प्राधिकरण,  
मथुरा।

१८/०१/२४

## ANNEXURE - R/2

सेवा में,

सचिव जी,  
मठवृंदावन प्रा० मथुरा

विषय- आपके यत्र के कग में अवगत करना है।

महोदय,

मैं आपको अवगत करना चाहता हूँ कि हमारे द्वारा पारस प्राईड रूकमणि विहार सोसायटी का निर्माण किया गया है। इसमें भवन के चारों तरफ ग्रीन बेल्ट का निर्माण विकसित किया गया था जिसके निवासियों द्वारा सीलन व दीमक आने के कारण इनके अनुरोध पर, उसको बंद कराते हुए उसको पक्का कर दिया गया, और भवन भानकों के अनुसार पेड लगाने थे वो पेड भूखण्ड सोसायटी की वाउन्डरी के साथ लगाए गए थे और ग्रीन बेल्ट भी विकसित की गई थी और साथ साथ झूले भी लगाए गए थे जो आज भी विद्यमान हैं। जिसकी फोटो संलग्न कर रहा हूँ।

-सोसायटी में "रेन वाटर हार्वेस्टिंग सिस्टम" सुचारु रूप से संचालित हैं।

-सोसायटी में पार्किंग की व्यवथा भी पूर्ण रूप से उपलब्ध है।

भवदीय  
FOR PARAS SEARCH LTD.  
प्रदीप सिंह  
म. १-२०२५  
पारस रियल टैक लि०  
(पारस प्राईड) रूकमणि विहार,  
वृन्दावन, मथुरा, उ०प्र०।

प्रदीप तायल

## ANNEXURE - R/3 (COLLY)

सचिव, म० वृ० वि० प्रा० मथुरा।

महोदय,

कृपया माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ० ए० संख्या-698 सन 2023 श्रीमती कौशल्या शर्मा बनाम मथुरा-वृन्दावन विकास प्राधिकरण +1 अन्य में पारित आदेश दिनांक 10-11-2023 के अवलोकन करने का कष्ट करें जिसमें प्रतिपक्षी संख्या-01 की ओर से वस्तुस्थिति एवं कृत कार्यवाही की आख्या हेतु निर्देशित किया गया है। माननीय एन० जी० टी० के समक्ष आख्या प्रस्तुत करने हेतु अभिलेखीय/स्थलीय आख्या निम्नवत् है-

ए-अभिलेखीय आख्या -

1- रूकमणी बिहार स्थित ग्रुप हाउसिंग बिल्डिंग से सम्बन्धित अभिलेख का अवलोकन किया तो पाया कि-मैसर्स पारस रीयलटेक लिमिटेड द्वारा मानचित्र सं० 162/वी-10-11 को दिनांक 26-11-2010 में स्वीकृत कराया गया है। इस स्वीकृत मानचित्र पर 08 शर्तें अंकित हैं तथा स्वीकृत मानचित्र पर 05 शर्तें अंकित हैं। इस प्रकार इस ग्रुप हाउसिंग बिल्डिंग का विधिवत् नक्शा स्वीकृत है। मानचित्र का स्वीकृति पत्र एवं स्वीकृत मानचित्र की छायाप्रति संलग्न है।

2- उपरोक्त ग्रुप हाउसिंग बिल्डिंग के सम्बन्ध में याची श्रीमती कौशल्या शर्मा द्वारा प्रस्तुत कोई शिकायत मथुरा-वृन्दावन विकास प्राधिकरण में प्रस्तुत होकर अवर अभियन्ता के संज्ञान में नहीं आयी। याचिका के अनुसार एक शिकायत वर्ष 2017 में डॉ० पवन शर्मा द्वारा की गयी थी जिसका निराकरण तत्समय ही कर दिया गया।

3- उपरोक्त अभिलेखीय साक्ष्य के अनुसार प्रश्नगत कॉलौनी का निर्माण वर्ष 2010 की स्वीकृति के अनुसार सन 2015 तक हुआ है।

बी- स्थलीय आख्या-

1- माननीय एन० जी० टी० के आदेशानुपालन में रूकमणी बिहार स्थित भूखण्ड संख्या जीएच०६ पर मौजूद ग्रुप हाउसिंग पारस प्राइड का स्थलीय निरीक्षण किया गया तो पाया कि-स्थल पर 8 आवासीय ब्लॉक निर्मित हैं प्रत्येक ब्लॉक के चारों साइड में 01 मीटर चौड़ाई में स्थान मौजूद है जो पक्का है।

2- उक्त 01 मीटर की चौड़ाई के स्थान को पक्का होने के सम्बन्ध में ग्रुप हाउसिंग बिल्डिंग के निवासियों से हरित पट्टिका के सम्बन्ध में जानकारी की गयी तो पता चला कि इस बिल्डिंग के निवासियों द्वारा एक समिति संचालित की हुई है जिसका नाम "पारस प्राइड रूकमणी बिहार रेजीडेन्ट्स वैलफेयर एसोसिएशन" बताया।

3- उपरोक्त एसोसिएशन/समिति के पदाधिकारियों से वार्ता करने पर जानकारी में आया कि विकासकर्ता द्वारा आवासीय ब्लॉकों के चारों तरफ हरित पट्टिका का निर्माण किया गया था परन्तु इस हरित पट्टिका से भवनों में सीलन आ रही थी जिससे भवनों को क्षति पहुँच रही थी अतः विकासकर्ता से अनुरोध करते हुये बंद कराया गया अब भवन स्वामियों को कोई परेशानी नहीं है। विकासकर्ता द्वारा सोसायटी के बाहर हरित पट्टिका में पर्याप्त संख्या में पेड़ भी रोपित किये गये हैं। जिससे सोसायटी के सभी निवासी पूर्ण रूप से सन्तुष्ट हैं और कोई परेशानी नहीं है। सोसायटी में रेन वाटर

हार्वेस्टिंग सिस्टम व पार्किंग की व्यवस्था पूर्ण रूप से उपलब्ध है तथा वहाँ का सारा सालिड वेस्ट सोसायटी के बाहर नगर निगम द्वारा निस्तारित किया जाता है। विकासकर्ता द्वारा प्रतिवर्ष 20-25 पेड़ लगाये जाते हैं। समिति द्वारा अपने कथनों के समर्थन में प्राधिकरण को सम्बोधित पत्र भी प्राप्त कराया। समिति के पत्र दिनांक 24-1-2024 की छायाप्रति संलग्न है।

4- कम्पनी/विकासकर्ता से सम्पर्क किये जाने पर उनके द्वारा भी इस हरित पट्टिका को सीलन के कारण ग्रुप हाउसिंग सोसायटी निवासियों के अनुरोध पर पक्का कराये जाने के तथ्य को सही बताया। पेड़ों के सम्बन्ध में निरीक्षण किया गया तो इस ग्रुप हाउसिंग सोसायटी की बाउन्ड्रीवाल के सहारे-सहारे अनेक पेड़ मौजूद पाये गये हैं इनकी संख्या 50 से अधिक है।

5- निरीक्षण में इस ग्रुप हाउसिंग सोसायटी के अन्तर्गत रैन वाटर हार्वेस्टिंग सिस्टम सुचारु रूप से संचालित होना पाया गया।

6- शासनादेश दिनांक 5-8-2010 के प्रस्तर 3.2 (ख) (IV) में प्रावधान है कि-समूह आवासीय योजना में प्रति हेक्टेयर 50 पेड़ लगाये जाये भवन मानचित्र के साथ लैन्ड स्कैपिंग प्लान का अनुमोदन अनिवार्य होगा। प्रश्नगत कॉलौनी का क्षेत्रफल 6997.9 वर्गमीटर है अर्थात् 7000 वर्गमीटर यानि 0.70000 हेक्टेयर है इस प्रकार मानकों के अनुसार पेड़ों की संख्या 35 होती है, जबकि स्थल पर 50 से अधिक पेड़ विद्यमान हैं। लेकिन स्थल पर स्वीकृत मानचित्र ग्रीनरी दर्शित स्थान पर ग्रीन बैल्ट विकसित नहीं है, इस स्थान पर पक्की फ्लोरिंग मौजूद पाई गई है। इस प्रकार विकासकर्ता कम्पनी द्वारा स्वीकृत मानचित्र में वर्णित/चस्पा नियमों/शर्तों का उलंघन किया गया है।

आख्या उपरोक्तानुसार सादर प्रेषित है।



(अनिल कुमार सिंघल)  
अवर अभियन्ता,  
म0वृ0वि0प्रा0मथुरा।  
दिनांक 25-1-2024



**मथुरा-वृन्दावन विकास प्राधिकरण, मथुरा**  
 32, सिविल लाइन्स, मथुरा

उत्तर प्रदेश योजना और विकास अधिनियम की धारा 15 के अन्तर्गत स्वीकृति

राष्ट्रीय राजमार्ग

फाइल संख्या 164/1-1-11

श्री. श्रीमती/स्वामी श्री ० पारस रिप्लेटक इलाहाबाद जिला  
 निवासी बुरखंड संस्था - जी.एच. रोड, सुकभनी बिहार जिला  
 स्थल: चोखना, गौजा - सुवरसल नगर, वृन्दावन।

निम्नलिखित नगर योजना और विकास अधिनियम की धारा 15 के अन्तर्गत निर्माण कार्य करने के लिए  
 प्रार्थना-पत्र दिनांक 03/11/2010 को दिया। को निर्माण कार्य करने की अनुज्ञा निम्नलिखित शर्तों के साथ  
 आज दिनांक 03/11/2010 को दी जाती है।

- (1) निर्माण कार्य स्वीकृत मानचित्र के अनुसार किया जायेगा।
- (2) निर्माण कार्य का कोई भी अनाधिकार अथवा नगर पालिका की भूमि का अतिक्रमण नहीं करेगा और न वह उन पर प्रोजेक्ट करेगा।
- (3) निर्माण की अनुज्ञा प्राप्त करने के पश्चात् कार्य की प्रगति के सम्बन्ध में अनुज्ञा प्राप्तकर्ता इस विकास प्राधिकरण को निम्नलिखित शर्तों के माते में निम्नलिखित सूचना देगा-
  - (क) निर्माण प्रगत्त करने की तिथि
  - (ख) नीचे भरे जाने के पश्चात् तथा दोबारा दर्ज से पूर्व
  - (ग) स्वीकृत के अन्तर्गत निर्माण कार्य पूर्ण होने की तिथि, यह प्रवेश के पूर्व
- (4) यदि अनुज्ञा केवल पौखल्य के लिए दान्य होगी, जिसके भीतर इमारत पूर्ण रूप से बनाने का प्रमाण-पत्र देना अनिवार्य होगा और ऐसा न होने पर यदि अनुज्ञा प्राप्तकर्ता उचित समय के भीतर प्रार्थना करें तो स्वीकृति एक वर्ष के लिए और बढ़ा दी जायेगी परन्तु यह प्रस्ताव उक्त समय के भीतर लिए लागू नियमों के अधीन होगा। स्वीकृति अवधि के पश्चात् किया गया निर्माण अर्थात् मरदा जायेगा।
- (5) कोई भी गड़ बनाई गड़ फाट से बनाई गड़ या गड़ों बदल को गड़ इमारत के पूर्ण भाग में उक्त समय तक रहने की आज्ञा नहीं होगी तब तक ऐसा करने के लिए नगरपालिका, मथुरा लाटीफिकेट न प्रस्तुत किया जाय जिसमें यह लिखा हो कि इमारत हर प्रकार के निर्माण के अनुकूल है तथा उपस्थितों को पूर्ण करती है और रहने योग्य है।
- (6) उपरोक्त निर्माण उपरि उक्त इन्फोर्मेटीव कानून 1957 के नियमों 79 तथा 30 के अनुसार किया जायेगा और उस सम्बन्ध में पूर्ण जिम्मेदारी निर्माणकर्ता की होगी।
- (7) नगर पालिका सप्लायमेंट का प्राविधान करना होगा।
- (8) स्थल पर <sup>गौजा के निम्न स्थान</sup> ~~अधिक~~ अशोक आदि के लगाने होंगे।

(9) मानचित्र पर - यस्था सजा शर्तें मन्जूर होंगी।

  
 उपाध्यक्ष/11/10  
 मथुरा-वृन्दावन विकास प्राधिकरण,  
 मथुरा।





Regd. No. : Mat/05649/2018-19

## Paras Pride Rukmini Vihar Residents Welfare Association

PARAS PRIDE, GH-06, RUKMINI VIHAR, SECTOR-1, VRINDAVAN (MATHURA)-281121

Customer Care : 9219004400 Email : paraspriderukminiviharwa@gmail.com

Ref. No. ....

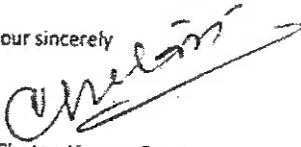
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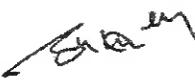
सेवा में  
साचिव जी  
म. वृ. वि. प्रा. मथुरा  
मथुरा

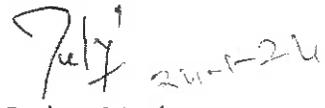
Paras Pride Rukmini Vihar  
Resident Welfare Association,  
Vrindavan, Mathura 281121.

अवगत करना है कि मा. राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित  
ओ.ए.स. 698/2023, नौशाहवा में जहाँ जमान मथुरा वृन्दावन विकास प्राधिकरण एवं  
अन्य के व्यक्तियों में अवगत कराया है कि सोसाइटी में विकास कर्ता द्वारा आवासीय ब्लॉकों  
के चारों तरफ हरित पट्टिका का निर्माण किया गया था परन्तु विकसित की गई हरित पट्टिका  
द्वारा भवनों में सीलन आ रही थी जिससे भवनों को क्षति पहुँच रही थी। हरित पट्टिका  
का विकास कर्ता से अनुरोध कर बन्द कराया गया जिससे भवन स्वामियों को  
कोई परेशानी नहीं है विकास कर्ता द्वारा सोसाइटी के बाहर हरित पट्टिका में  
पत्राप्त संख्या में पेड़ भी रोपित किये गए हैं। अब मैं आप को यह अवगत करना  
चाहता हूँ कि विकास कर्ता से सभी सोसाइटी के निवासी पूर्ण रूप से संतुष्ट हैं और  
किसी प्रकार की परेशानी नहीं है। सोसाइटी में इन वाटर ड्राफ्टिंग सिस्टम व पाकिंग  
की व्यवस्था पूर्ण रूप से उपलब्ध है तथा बच्चों का सारा सोलिड वेस्ट Daily-Dump पर  
सोसाइटी से बाहर नगर निगम में फेंका जाता है और सोसाइटी निवासियों को कोई  
परेशानी नहीं है और वो पूर्ण रूप से संतुष्ट हैं। विकास कर्ता द्वारा प्रति वर्ष सोसाइटी  
निवासियों के साथ मिलकर 20 से 25 पेड़ लगाए जाते हैं जिसकी photo संग्रहन  
कर रहा हूँ।

Your sincerely

  
Chetan Kumar Garg  
GT-103  
(उपाध्यक्ष)

  
Sunil Kumar Gautam  
MMT-010  
कोसा अध्यक्ष

  
PANKAJ KUMAR GARG  
GT-402  
(फैल्ट स्वाजी)

  
SUSHIL KUMAR AGGARWAL  
GT-004  
(फैल्ट - स्वामी)

  
Paras Pride



मथुरा-वृन्दावन विकास प्राधिकरण  
राजकीय संग्रहालय, डैम्पीयर नगर, मथुरा

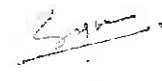
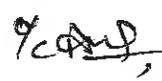
पत्र संख्या: 5/म0वृ0वि0प्रा0/2024-25

दिनांक: 29/01/2024

श्री चन्द्रेश जोशी पारस,  
रीयलटेक प्रा0लि0।  
जी0-30/31 ग्राउण्ड फ्लोर,  
क्रास रीयल माल सी0वी0डी0 शाहदरा-110032

विषय: मानचित्र संख्या-162/वी/10-11 में उल्लेखित शर्तों का पालन किये जाने के सम्बन्ध में।

उपर्युक्त विषयक आपको निर्देशित किया जाता है कि आपके द्वारा विकसित की गयी ग्रुप हाउसिंग में ब्लॉकों के चारों ओर ग्रीनरी आदि के सम्बन्ध में स्वीकृति मानचित्र पर चर्चा व स्वीकृति पत्र में दर्शित शर्तों का पालन करना सुनिश्चित करें। जिसमें आपके द्वारा स्वीकृति मानचित्र में दर्शित ग्रीनरी के स्थान पर पक्का फर्श किया जाना पाया गया है। जिसको आप द्वारा भी अपने पत्र दिनांक 20.01.2024 में स्वीकार किया गया है। अतः ग्रुप हाउसिंग के स्वीकृति मानचित्र में दर्शित ग्रीनरी के स्थान पर, ग्रीनरी/ग्रीन बैल्ट विकसित करना सुनिश्चित करें। अन्यथा आपके विरुद्ध उ0प्र0 नगर नियोजन एवं विकास अधिनियम-1973 की सुसंग धाराओं में कार्यवाही प्रस्तावित की जायेगी। जिसकी समस्त जिम्मेदारी आपकी होगी।

  
सहायक अभियन्ता,  
मथुरा-वृन्दावन विकास प्राधिकरण,  
मथुरा।  


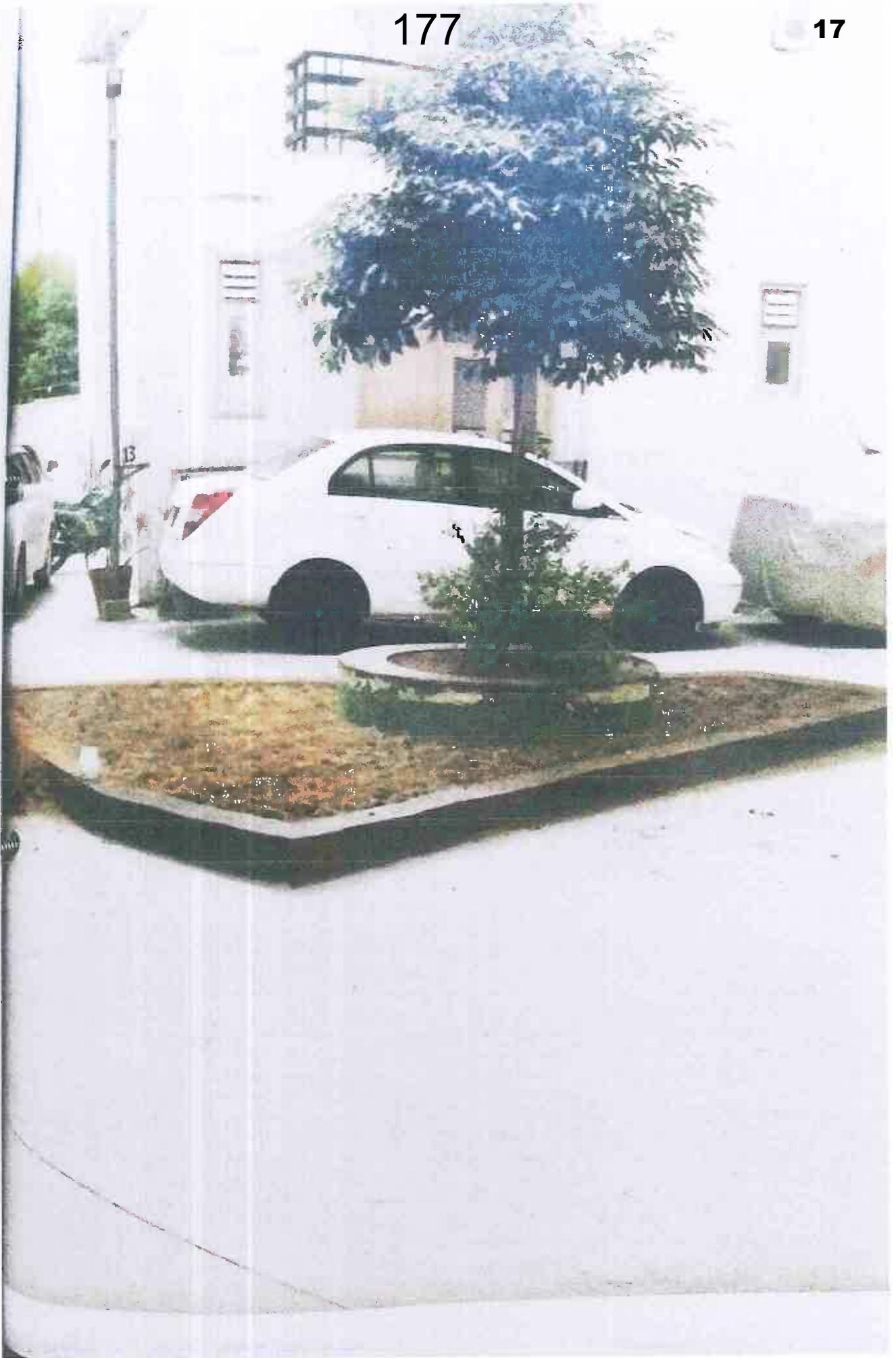


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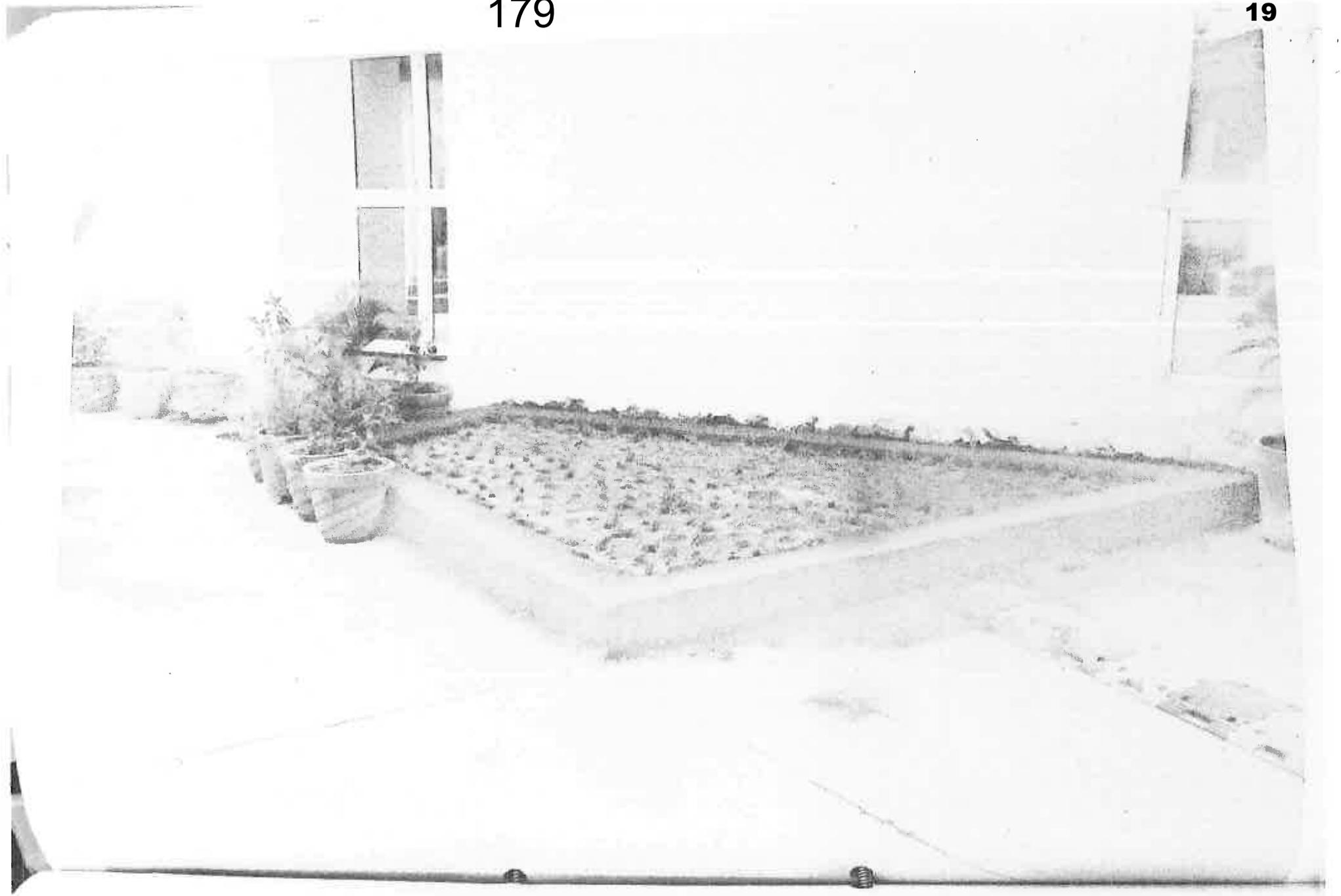
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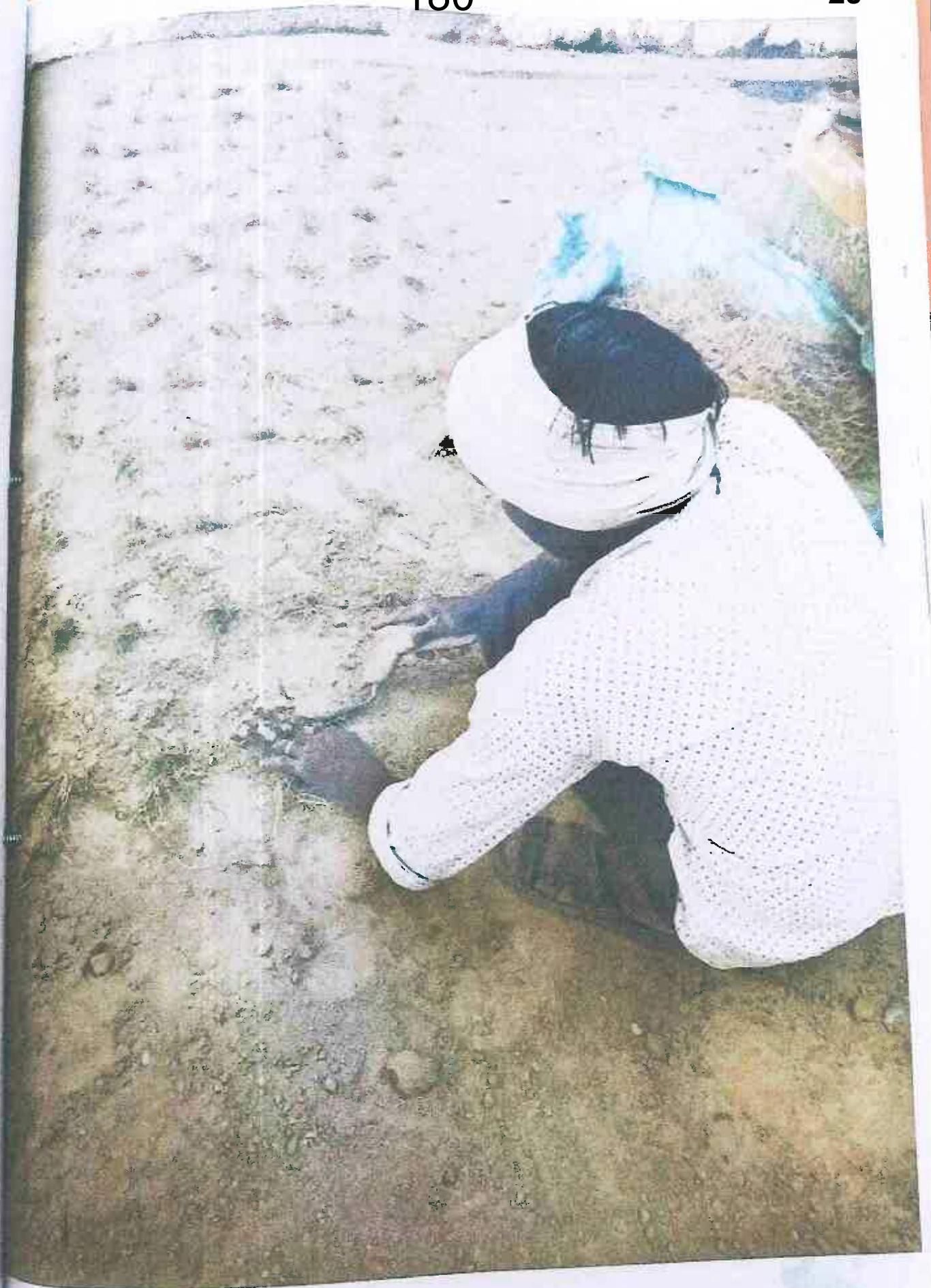
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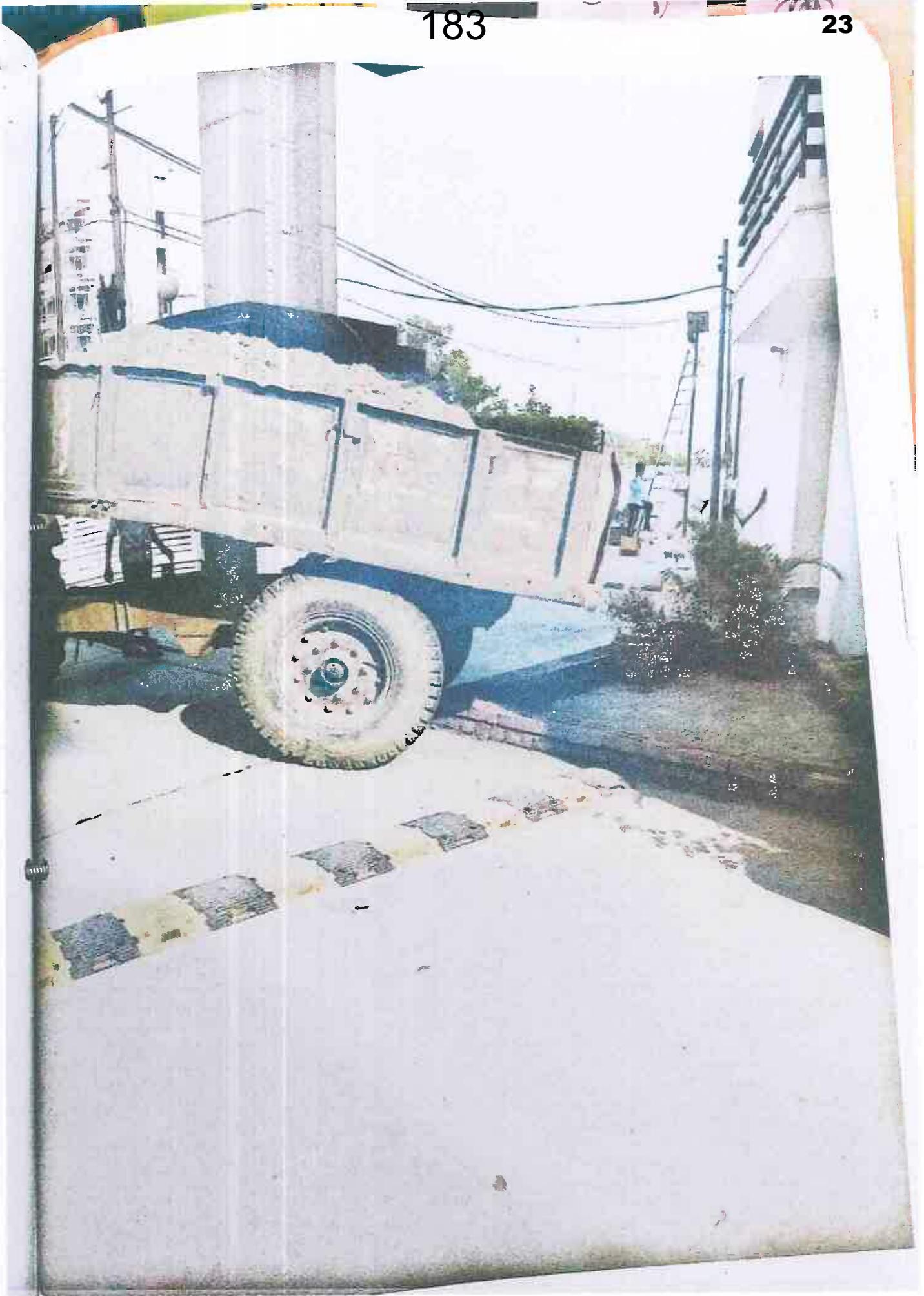


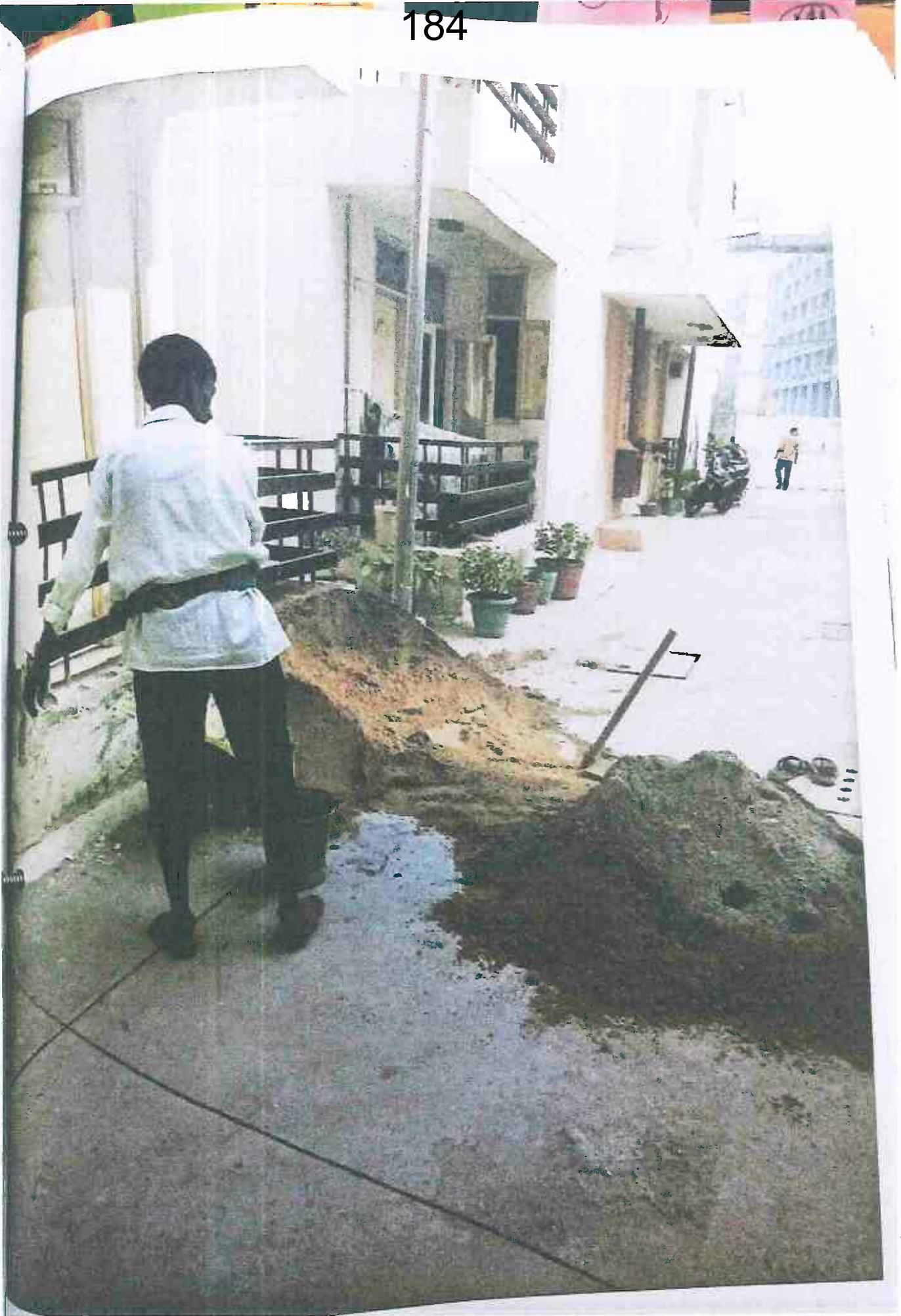










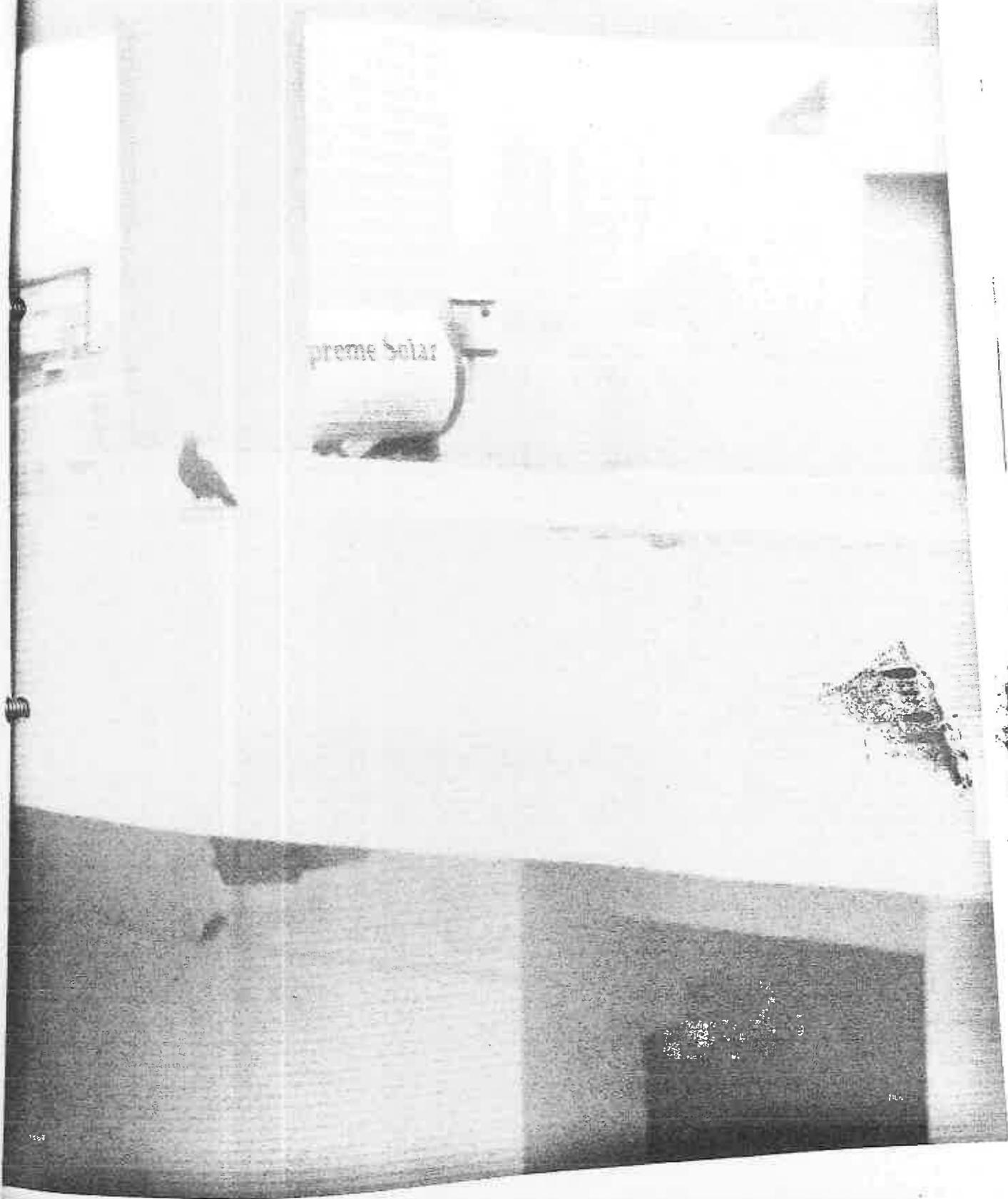


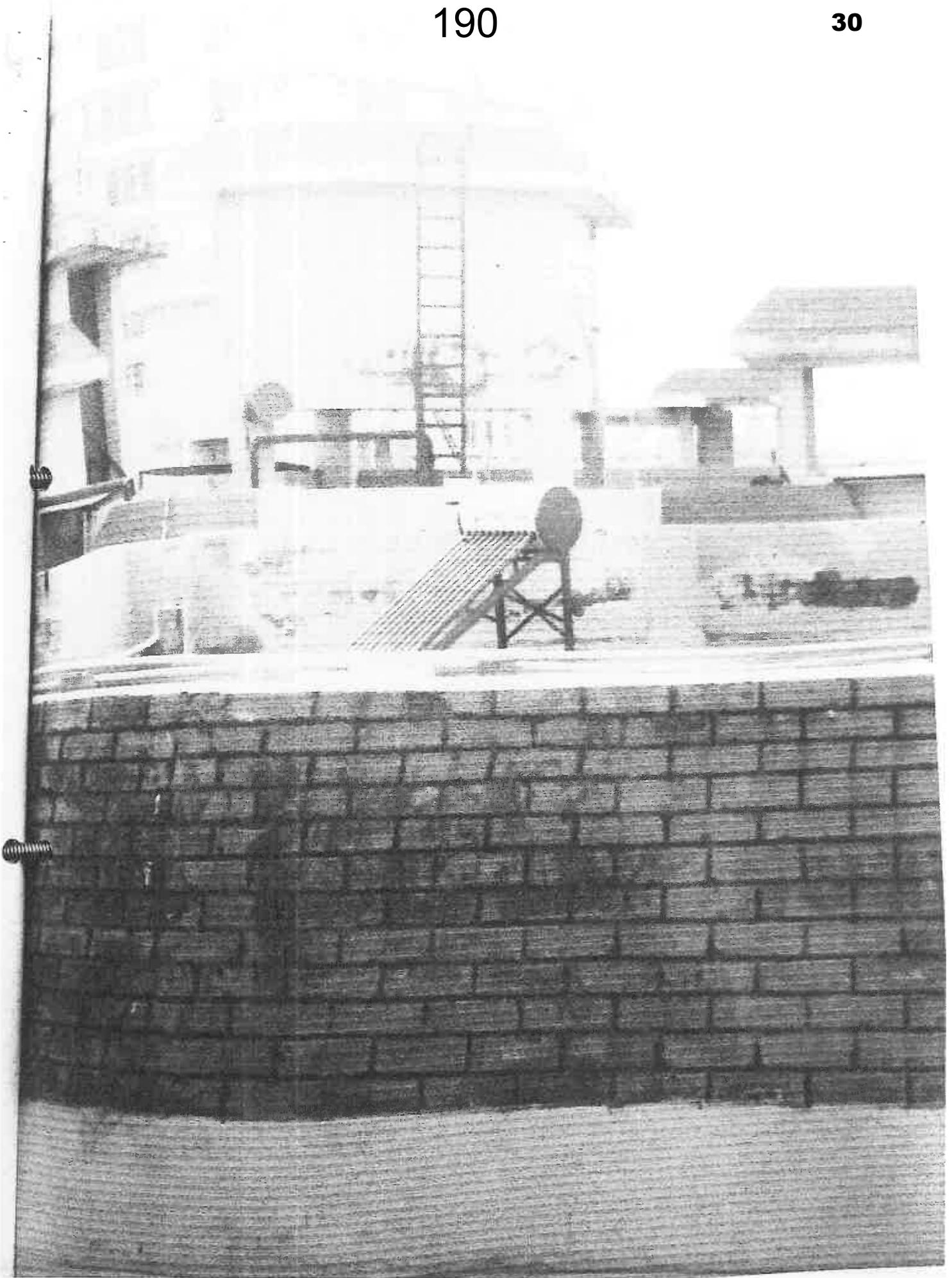












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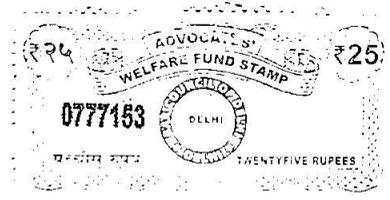
AN ISO 9001:2015 & 14001:2015 COMPANY

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**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 698/2023**

**IN THE MATTER OF:**

**Kaushalya Sharma**

... Applicant

Versus

**Mathura Vrindavan Development Authority & Anr.**

... Respondents

**VAKALATNAMA**

KNOW ALL to whom these present shall come I, Mathura Vrindavan Development Authority through its Secretary- Respondent No. 01 in above mentioned matter do hereby appoint

**RACHIT MITTAL**

**MZ-24 & 25, ANSAL FORTUNE ARCADE, SECTOR 18, NOIDA- 201 301, U.P.**

**Ph: (+91) 9873997047**

**Email: rachit@rmlawchambers.in**

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 30<sup>th</sup> Day of January, 2024

Accepted subject to the terms of the fees.

**Rachit Mittal**  
D/1041/2011

सचिव  
मथुरा-वृन्दावन विकास प्राधिकरण  
Client  
मथुरा